

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN  
ZONE AT CHENNAI

O.A. No. 12 of 2023

BETWEEN

K Ramesh Babu

...

Applicant

AND

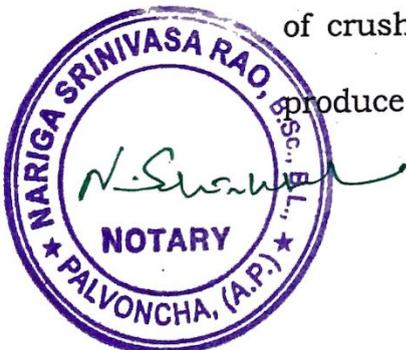
1. Union of India  
and Others

...

Respondents

**COUNTER FILED BY M/s. AZEEZ CONSTRUCTIONS (SAI GANESH  
METALS) – RESPONDENT- 17**

1. The Respondent respectfully that all the averments, allegations made in the O.A. filed by the Applicant as against this Respondent are denied as false, frivolous, imaginary and the Applicant is put to strict proof of the same.
2. The Respondent respectfully submits that this Respondent crushing unit M/s. Azeez Construction (Sai Ganesh Metals) is situated at Sy.No.36, Thogudem (v), Palvoncha (m), Bhadradi Kothaguden District. Further, vide. consent order No. 220823273439 dt.08.09.2022, this Respondent has obtained consent for operation of crushing unit from Telangana State Pollution Control Board to produce stone metal chips. Further, vide HW Authorization No.



**"ATTESTED"**

For M/s. AZEEZ CONSTRUCTIONS

*K. Ramesh Babu*

Managing Partner

220823273439 dt.08.09.2022 this Respondent has been granted to operate a facility for collection, reception, storage, treatment, transport, disposal of Hazardous waste namely, waste oil. The consent order and authorization is valid upto 30.04.2031. The Respondent is enclosing herewith a copy of the said Consent order.

3. The Respondent respectfully submits it has provided with all the Pollution control measures stipulated by the Board. Along with other measures the Respondent has also provided with the following the pollution control measures :

- (i) The Respondent crusher is provided water sprinkles to the primary crusher, to the conveyors of secondary crusher and screen.
- (ii) The Respondent crusher has provided covering to primary and secondary crusher and screen.
- (iii) The Respondent crusher has provided dust collection tank.
- (iv) The Respondent crusher has provided with green cloth covering to the conveyors carrying dust.
- (v) The Respondent crusher was carrying manual wetting of stone boulders through pipe before loading into raw material bin.
- (vi) The Respondent crusher has developed greenbelt in 3 rows around the crusher area.



**"ATTESTED"**

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*[Signature]*  
Managing Partner

- (vii) The Respondent crusher has provided mobile water tanker (1x5 KL) for wetting the ground And transportation Roads
- (viii) The Respondent crusher has provided one water storage tank of 3 KL capacity to meet water requirement for dust suppression.

4. The Respondent submits that it has also provided with other pollution control measures other than the measures cited above. It also undertakes that it will provide all other pollution control measures in accordance with the directions issued by the pollution control board.

In view of the above facts and circumstances this Respondent prays that this Hon'ble Tribunal may be pleased to dismiss the O.A. and render justice.

Date : 07.09.2023

Place : PALVONCHA

"ATTESTED"

For M/s. AZEEZ CONSTRUCTIONS

*Amadh hash*  
Managing Partner

*N. Srinivasa*  
Counsel for Respondent

Respondent

*N. Srinivasa*  
NARIGA SRINIVASA RAO, B.S.  
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Bhadradi Kothagudem Dt. (T.S.)

*N. Srinivasa*  
NARIGA SRINIVASA RAO, B.S.C., B.L.  
NOTARY  
PALVONCHA, (A.P.)

**IN THE NATIONAL GREEN  
TRIBUNAL, (SZ) CHENNAI**

**O.A. No. 12 of 2023 (SZ)**

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... **Applicant**

**AND**

1. Union of India

and Others

... **Respondents**

**COUNTER FILED BY THE**  
**17<sup>th</sup> RESPONDENT**

Counsel for Respondent-17

**M/s. D. GOPINATH (Ms.1031/1998),  
R. NANDHAKUMAR (Ms.1280/2007),  
& VIKRAMKUMAR . P (KAR.2507/2017)**

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